IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(CAA)-383/PB/2017

In the matter of:

Mohair Investment & Trading Co. and Liquid Investment & Trading Co. (P) Ltd

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Ms. Vatsala Rai, Advocate

Ms. Aishwarya Modi, Advocate

For the Respondent

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ORDER

Learned Counsel for the petitioner is present. In the Application CA No.422/PB/2017 which has been filed by the Applicant/petitioner seeking for condonation of delay in filing the Company petition. The reasons for the delay have been explained in Paragraph 4 & 5 of the application as represented by the Ld. Counsel for the petitioner/applicant. A perusal of the said paragraph shows that in view of certain inadvertent errors which have crept in as stated therein in relation to order dated 15th Sept, 2017 required to be rectified/amended by this Tribunal and ultimately, the amended order was issued on 18th Oct, 2017 and hence there was a delay one day in filing the Petition.

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Taking into consideration the above representation and the circumstances as stated by the Ld. Counsel for the petitioner under which delay had arisen, one day's delay is condoned in the main petition shall be taken on record. The main petition to be placed for disposal of the second motion notice stage before the Hon'ble Principal Bench on 1st Dec, 2017.

(DEEPÁ KRISHAN) MEMBER (TECHNICAL) Sd/(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit 22.11.2017